

**Central Administrative Tribunal
Principal Bench**

**CP NO.780/2012 in
CP No. 275/2005
OA No. 3026/2003
MA No. 164/2013**

New Delhi this the 27th day of January, 2014

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Dr. B.K. Sinha, Member (A)**

1. Akhil Bhartiya Operational,
Staff Association (Regd.)
DCPW, Min. of Home Affairs,
Through its General Secretary,
Shri P Suresh Babu,
R/o GI-847, Sarojini Nagar,
New Delhi-23
2. Shri Ran Singh,
Ex Wireless Operator,
R/o House No.396
B Block, Sector 19,
Dwarka, New Delhi
3. Shri S.L. Kuttan,
Ex Wireless Supervisor,
R/o RZF-1/358, F Block, Gali No.3,
Mahavir Enclave, New Delhi-45
4. Shri Zile Singh,
Ex Wireless Supervisor,
R/o RZA 107, Sitapuri Part-I, Gali No.16,
Dabri Extension, New Delhi-45
5. Shri Himmat Singh,
Ex Senior Supervising Officer,
R/o House No.85, DDA Flat,
Vishal Enclave, Rajouri Garden,
New Delhi-24
6. Shri Ashok Kumar,
Ex Senior Supervising Officer,
R/o 2364/7, Shadi Khampur,
Patel Road, Near Metro Pillar 217,
New Delhi-110 008
7. Shri Kamal Singh,
Ex Senior Supervising Officer,
R/o House No.13, Bhogal Lane,
Bhogal, Jankpura, New Delhi-14
8. Shri Satpal,
Ex Wireless Supervisor,

26

R/o A-12, Phase-5,
Omvihar, Uttam Nagar,
New Delhi-59

-Applicants

(By Advocate: Shri Padma Kumar S)

-V E R S U S-

1. Ms. Veena Kumari Meena,
Joint Secretary (PM)
Ministry of Home Affairs,
Jaisalmer House, Man Singh Road,
New Delhi-110 001
2. Shri R.S. Gujral,
Secretary (Expenditure)
Ministry of Finance,
North Block, New Delhi-1

-Respondents

(By Advocate: Shri RN Singh, counsel for respondents.

O R D E R (Oral)

Justice Syed Rafat Alam, Chairman:

At the outset, Shri Padma Kumar S., learned counsel appearing for the applicants submits that since the present Contempt Application is in a representative capacity and there are about 325 persons, who have been getting pension as per the statement made by respondent in his counter affidavit, there may be one or two cases where the amount of pension has not been remitted. He, therefore, submits that the Contempt Application may be closed, however, liberty may be given to such persons to approach again, who have not received the amount of pension in their account.

2. Shri R.N. Singh, learned counsel appearing for the respondent submits that if any person has not received the amount of pension, it would be open for him to make representation to the competent authority and in the event, such representation is made, appropriate decision would be taken thereon expeditiously.

l/

87

3. In view of the above, we find no reason now to proceed further in the matter. The contempt proceeding is accordingly dropped. The Contempt Application is hereby closed. Respondent is discharged from the notice.

(Dr. B.R. Sinha)
Member (A)

(Syed Rafat Alam)
Chairman

/lg/